

পৰীভূক্ত নম্বৰ-৭৬৮/৯৭

Registered No.-768/97

অসম



ৰাজপত্ৰ

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

থাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No.3 Dispur, Tuesday, 12th January, 1999, 22nd Pausa, 1920 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

## NOTIFICATION

The 12th January, 1999

No.LGL.93/98/13 .-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

M. K. DEKA,  
Secretary to the Govt. of Assam,  
Legislative Department.

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ASSAM ACT NO. III OF 1999

(Received the Assant of the Governor on 8th January, 1999)

THE ASSAM JUNIOR COLLEGE ( PROVINCIALISATION )  
ACT REPEALING ACT, 1998.

AN

ACT

to repeal the Assam Junior College ( Provincialisation ) Act,  
1996.

**Preamble.** Whereas it is expedient to repeal the Assam Junior College ( Provincialisation ) Act, 1996, hereinafter referred to as the principal Act, in the manner hereinafter appearing; **Assam Act III of 1996**

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows :--

**Short Title and commencement.**

1. (1) This Act may be called the Assam Junior College ( Provincialisation ) Act, Repealing Act, 1998.

(2) It shall be deemed to have come into force on the 26th day of March, 1996.

**Repealing of Assam Act III of 1996.**

2. The Assam Junior College ( Provincialisation ) Act, 1996 stands repealed.

**Repeal and Saving.**

3. (1) The Assam Junior College ( Provincialisation ) Act Repealing Ordinance, 1998 is hereby repealed. **Assam Ordinance III of 1998.**

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

M. K. DEKA,  
Secretary to the Govt. of Assam,  
Legislative Department.